

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3514
ANSWERED ON:19.08.2003
ALLOTMENT OF INSTITUTIONAL PLOTS BY DDA
SHANKERSINH VAGHELA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the guidelines for the allotment of institutional plots by the DDA;
- (b) the number of applications received for allotment of institutional plots during the last three years till date and the societies/ applicants fulfilling the criteria laid by the Government;
- (c) whether the DDA continues to make allotments even to those 280 cases which were recommended by the officers of DDA in February, 2003;
- (d) if so, whether the Government propose to issue directions to the DDA to stop all these new allotments till all the earlier recommended cases pending since January, 2000 are not approved as per their inter-se seniority; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI PON RADHAKR)

(a): The Delhi Development Authority has reported that it has been allotting institutional land to various cultural and social organizations as per the provisions of Rule 5 & 20 of DDA (Disposal of Developed Nazul Land) Rules, 1981. Various conditions prescribed for the allotment of land are as follows:-

i) The society is registered under the Societies Registration Act, 1860 or such institution is owned and run by the Government or any local authority or it is constituted or established under any law for the time being in force.

ii) It is non-profit making body.

iii) It is in possession of sufficient funds to meet the cost of the land and the construction of building for its use.

iv) Allotment to such institution is sponsored or recommended by a Department of the Delhi Administration or a Ministry of the Central Government.

(b): The DDA has reported that out of 1536 Societies applied for allotment of institutional land during the last 3 years till date, 457 were found fulfilling the requisite criteria for the allotment of land.

(c) to (e): DDA has also reported that out of 276 cases recommended by the Institutional Allotment Committee of DDA in February 13 and February 17, 2003, 43 cases have been approved by the competent authority for the allotment of land. No seniority list of the applications received for the allotment of institutional land is maintained by DDA. Allotment of land to societies is made by DDA subject to completion of the requisite codal formalities and availability of land.